

of Technology Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 25th November, 1961."

- (2) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court Judges (Conditions of Service) Amendment Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 21st November, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON PETITIONS
FOURTEENTH REPORT

Shri Barman (Cooch-Bihar—Reserved—Sch. Castes): I beg to present the Fourteenth Report of the Committee on Petitions.

ESTIMATES COMMITTEE

FORTY-FOURTH AND FORTY-SIXTH
REPORTS

Shri Dasappa (Bangalore): I beg to present the following Reports of the Estimates Committee:—

- (1) Hundred and forty-fourth Report on action taken by Government on the recommendations contained in the Twenty-fourth Report of the Estimates Committee on the Ministry of Education—Administration (Secretariat), Grants-in-aid, etc.
- (2) Hundred and forty-sixth Report on action taken by Government on the recommendations contained in the Ninety-fifth Report of the Estimates Committee on Rehabilitation Finance Administration.

PRESENTATION OF PETITION

Shri Punnoose (Ambalapuzha): I beg to present a petition signed by 86,000 petitioners of the Ambalapuzha and Shertallai taluks relating to protection of coir industry in Kerala with a view to remove unemployment there.

CORRECTION OF ANSWER TO
STARRED QUESTION No. 249

The Minister of Transport and Communications (Dr. Subbarayan): In reply to part (a) of Starred Question No. 249 by Shri Ram Krishan Gupta answered in the Lok Sabha on 25-11-1961, it was stated that one departmental official and six outsiders had been arrested. The actual position is that two departmental officials and five outsiders had been arrested.

12.13 hrs.

STATEMENT RE. ADMINISTRATIVE
SET-UP OF THE UNION
TERRITORIES

The Minister of Home Affairs (Shri Lal Bahadur Shastri): In accordance with the assurance given during the last Session of Parliament, I would like to make a statement in regard to making changes in the existing set-up of the Union Territories.

Before I proceed to apprise the House of the steps Government propose to take in this matter, I would briefly refer to the existing arrangements about the administration of these territories. As the House is aware, the States Reorganisation Commission made a detailed examination of the various aspects of the problems of the former Part C States and came to the conclusion that these States provided no adequate recompense for all the constitutional, administrative and financial problems which they posed. The Commission accordingly suggested that to the extent practicable, the Part C States should be